

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 902 of 2020

IN THE MATTER OF:

**Monitoring Agency of Anush Finlease
& Construction Pvt. Ltd.**

...Appellant

Versus

State Bank of India & Ors.

... Respondents

Present: -

**For Appellant: Mr. Anish Verma, Mr. Deepak Sharma and Mr. Iswar
Mohapatra, Advocates.**

**For Respondent: Mr. Manas Shukla, Advocate for R- 1 & 2.
Mr. Yash Tomar, Advocate for R-4.**

O R D E R
(Virtual Mode)

10.02.2021 Learned Counsel for the Respondent Nos. 1 and 2 submitted that they have filed Reply Affidavit through e-mail. Learned Counsel for the Respondent Nos. 1 and 2 may file Hard Copy of Reply Affidavit within a week.

2. Learned Counsel for the Appellant may file Hard Copy of Rejoinder within one week thereafter.

3. Parties may also file short Written Submissions not more than three pages along with case laws, if any, within ten days.

List the Appeal 'For Admission (After Notice)' on **2nd March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)